

Central Administrative Tribunal
Principal Bench, New Delhi.

27
O.A.669/94

New Delhi, This the 05th April 1994

Hon'ble Shri J.P. Sharma, Member(J)

Hon'ble Shri S.R. Adige, Member(A)

Smt. Sudarshan Gupta W/o Sh. S.C. Gupta 187/2,
Saheed Udhampur Singh Nagar, Jalandhar City - 144 001.

....Applicant

By None

Versus

1. Kendriya Vidyalaya, Loktak, H.E. Project Manipur the its Principal
2. The Assistant Commissioner, Kendriya Vidyalaya Sangathan, Mahanand Dham, Maulvi Road, Ambica Pati, Silchar- 786 004.
3. The Assistant Commissioner(Adm) Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi - 16.

....Respondents

By None

ORDER(Oral)

Hon'ble Shri J.P. Sharma, Member(J)

1. The applicant is aggrieved by the order of 30-4-87 issued by the Principal of Kendriya Vidyalaya, Loktak by which the applicant was relieved of his duties with effect from 30.4.87. The Registry has raised objection that Kendriya Vidyalaya, Loktak is not within the jurisdiction of the Tribunal. There is another objection that the application is barred by limitation. The application was filed in Nov 93 but the applicant has not taken any steps to remove the objections. The applicant is also not present. Kendriya Vidyalaya Sangathan is an autonomous body and it is brought to our notice that CAT can not interfere with regard to the employees serving in

the institutions run by the said Kendriya Vidyalaya Sangathan. There is no material record to show that the applicant was prevented by sufficient cause in not filing this application within the limitation provided under the Act. The application therefore, is not maintainable and is dismissed. No costs.

Adige
(S.R. ADIGE)
Member (A)

Jain
(J.P. SHARMA)
Member (J)

LCP